

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
01-07-2024 AT 10:30 AM**

**CP (IB) No. 5/95/HDB/2023  
AND  
IA (IBC) 608/2024 in CP (IB) No. 5/95/HDB/2023  
u/s. 95 of IBC, 2016**

**IN THE MATTER OF:**

State Bank of India (Stressed Assets Management Branch)      **...Petitioner**

**AND**

Mr. Manoj Kumar Agarwal (G S Oils Limited)      **...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 608/2024**

Learned Counsel Mr GP Yash Vardhan, for applicant present physically.  
It is represented that notice by way of publication has been effected. Personal  
Guarantor called absent. Service held sufficient. Set ex-parte.  
For hearing the applicant, matter adjourned to 23.07.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**